

(2021) 01 SHI CK 0102

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 6282 Of 2020, 126 Of 2021

Sunny Kumar And Others

APPELLANT

Vs

H.R.T.C. & Another

RESPONDENT

Date of Decision : 06-01-2021

Acts Referred:

Citation : (2021) 01 SHI CK 0102

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Vinay Sharma, Sudhanshu Jamwal, Vikas Rajput, Ajay Kumar Chauhan

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioners, who are working as Piece Meal Workers with the respondent-Corporation, have come up before this Court seeking a direction to

the respondents to convert their services on contract basis. In this regard the petitioners have already made representations, which are still pending

before the authorities concerned.

2. Notice. Mr. Vikas Rajput and Mr. Ajay Kumar Chauhan, Advocates appear and accept service of notice on behalf of the respondents.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, the petitions are disposed of with a direction to the respondents/ authorities to decide the representations of the petitioners, in

accordance with law, within one month. While deciding the petitioners's representations, the respondents/authorities shall also take into

consideration the judgment delivered by the learned Single Judge of this Court in CWPOA No.1517 of 2019, titled Prem Singh versus Himachal Road

Transport Corporation & Another, decided on 18.12.2019. Liberty is reserved to the petitioners to approach this Court again, in case they still feel

aggrieved and dissatisfied with the outcome of the representation. Pending application(s), if any, are closed.